

(c) The Majhi community has been specified as Scheduled Tribe in Madhya Pradesh and Bhoi community has been specified as Scheduled Tribe in relation to the States of Assam, Meghalaya and Mizoram. The caste of Kevat and Mallah have not been specified as Scheduled Tribes in relation to any of the States.

Overall Development of backward Tribal Areas of Tripura

1954. SHRI KHAGEN DAS: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government of Tripura has sent any Special Area Projects for the overall development of selected backward tribal areas of the State;

(b) if so, the number of such projects received by Government from the State;

(c) what is the total fund sought to be released by Government for the implementation of those projects;

(d) what is the total fund sought by the State Government as Grant-in-aid; and

(e) whether any step has been taken to release the fund?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) No, Sir.

(b) to (e) Do not arise.

Development in Tribal Dominated N.E. Region

1955. SHRI W. ANGOU SINGH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the measures for bringing rapid development in the tribal dominated North-East Region;

(b) the amount of funds allotted during the Ninth Five Year Plan for the same, State-wise;

(c) whether Government are aware of the condition of some villages where there is no proper road; and

(d) by when these villages will be connected with proper roads?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) Various Central and Centrally Sponsored schemes are being implemented by the Ministry in the tribal dominated North-East region. The State Governments of this region are regularly apprised to implement the schemes for rapid development of Scheduled Tribes in this region Guidelines have also been issued for proper implementation of the programmes through adequate monitoring mechanism.

(b) State-wise allocation of funds is not made by this Ministry.

(c) No such specific instances have come to the notice of the Ministry. However, the tribal areas are generally short of infrastructure including proper road facilities.

(d) Does not arise.

Housing for 'Dispersee Tribals' in Andhra Pradesh

1956. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether any steps have been taken to address the demand of housing for "Dispersee Tribals" in Andhra Pradesh;

(b) whether a demand has been made to depute an officer to assist in the formulation of schemes for dispersee tribals;

(c) what are the reason for not acceding to this request from social activists; and

(d) the steps proposed to address this issue?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) Government of Andhra Pradesh has been requested to consider construction of houses for dispersed tribal groups and action is being taken by them, being the implementing authority. However an officer visited Andhra Pradesh during November 8-11-1998 in this" regard.

(c) and (d) Government of Andhra Pradesh, being the implementing authority, has been requested to take remedial measures.